

lutely no information. Only in two States, namely, U.P. and Gujarat, the State Governments have adopted it. While in each PHC, there is one Ayurvedic doctor, in these States, Bihar Government comes in that.

[Translation]

SHRI DAU DAYAL JOSHI: Mr. Speaker, Sir, these Ayurvedic doctors in Rajasthan— (Interruptions)

[English]

MR. SPEAKER: Not like this. Next question – Shri Vijay Naval Patil.

(Interruptions)\*\*

MR. SPEAKER: This is not going on record.

(Interruptions)\*\*

#### Environmental Clearance of Development Projects

\*83. SHRI VIJAY NAVAL PATIL:  
SHRI GANGADHARA  
SANIPALLI:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the details of the development projects cleared by his Ministry during the last one year, State-wise and project-wise;

(b) the details of the development projects pending with the Government for environmental clearance as on February 29, 1992, State-wise and project-wise;

(c) the reasons for delay in clearing the pending projects; and

(d) the steps taken to clear these projects early?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) Statement – I listing the projects approved since 1st March, 1991 is laid on the Table of the House.

(b) and (c). Statement–II listing the projects pending for environmental clearance as on 29th February, 1992 together with the reasons for pendency is also laid on the table of the House.

(d) projects can be assessed only after receiving complete environmental data and action plans and a final decision in such cases is taken within a maximum period of three months. Regular interaction is maintained with the project authorities for expeditious supply of requisite data.

#### STATEMENT-I

List of Projects Accorded Environmental Clearance from 01. 3. 1991 to 29.2.92

Sl. No.	Name of the Project
1	2
1.	MINING PROJECTS
ANDHRA PRADESH	
1.	Ramagundem OCP-II Project, Singareni Collieries Co. Ltd.
2.	Bhawanipuram Limestone mine of Daccan Cement Ltd.
ANDAMAN & NICOBAR ISLANDS	
3.	Quarrying activities linked to construction of Breakwater at Rangat in middle Andaman.
BIHAR	
4.	Block -II OCP of Bharat coking Coal Ltd. (BBCL).

<i>Sl. No.</i>	<i>Name of the Project</i>
1	2
5.	Karkatta OCP of Central Coalfields Ltd.
6.	Selected Dhori OCP, CCL.
<b>MADHYA PRADESH</b>	
7.	Fine ore Handling Scheme for Bailadila deposit-5 of NMDC.
8.	Tandsi Colliery Project of Western Coalfields Ltd.
9.	Bhadanpur Limestone Mine, Maihar Cemtn.
<b>MAHARASHTRA</b>	
10.	Pavri Kyanite mine at village Gairolla RF Jamdi district Bhandara.
11.	Mugoli OCP of Western Coalfields Ltd. (WCL).
12.	Padampur OCP of WCL
13.	Gondegaon OCP, WCL.
14.	BELLORA OCP, Phase-I, WCL
<b>ORISSA</b>	
15.	Ananta OCP, South Eastern Coalfields' Ltd. (SECL).
16.	Kalinga Coal Preparation Plant, SECL.
17.	Lajkura OCP, SECL.
18.	Lakhanpur OCP, SECL
19.	Samleshwari, OCP, SECL.
20.	Bharatpur OCP, SECL

<i>Sl. No.</i>	<i>Name of the Project</i>
1	2
<b>WEST BENGAL</b>	
21.	Bakulia Underground Project (ECL).
22.	J.K.Nagar Underground Project, Eastern Coalfields Ltd.ECL.
23.	Nakrakonda U/G Project, ECL.
<b>II THERMAL POWER PROJECTS</b>	
<b>ANDHRA PRADESH</b>	
24.	Gas Based Project at Jegurpadu, A.P. (200 MW).
<b>BIHAR</b>	
25.	Chandil TPS, (2x250 MW).
<b>KARNATAKA</b>	
26.	Mangalore TPS (2x210 Mw)
<b>MAHARASHTRA</b>	
27.	Gas based TPS at Trombay (180 MW).
<b>ORISSA</b>	
28.	Captive Power Plant of NALCO (2x120 MW).
<b>TAMIL NADU</b>	
29.	Gas Based Project at Pillaiperunallur, (300 MW).
30.	NLC's modernisation programme of existing units (600-MW).
<b>TRIPURA</b>	
31.	ROKHIA (Extn.) Gas Based Proj-

<i>Sl. No. Name of the Project</i>	
1	2

ect (Phase II & III) (2x7+2x8 MW).

32. Gas Turbine Project of NEEPCO at Ramchandranagar in Tripura (4x21 MW).

#### WEST BENGAL

33. Budge-Budge TPS, (2x250 MW).  
34. Balagarh TPS (3X250 MW).

#### ANDAMAN & NICOBAR ISLANDS

35. DG set at Car Nicobar, Andaman & Nicobar Islands (3 MW).  
36. DG Set at Neil Island (8.256 MW).  
37. DG Set at Kondul Island (0.048 MW).  
38. DG Set at Havelock Island, (0.512 MW).  
39. DG Set at Kamorta Island (0.75 MW) T.V.

#### III. INDUSTRIAL PROJECTS

#### ASSAM

40. Petroleum Refinery at Numaligarh IBP Co. Ltd., under Assam Accord.  
41. Refinery Expansion Debottlenecking the Reformer and LPG facilities, Bangaigeon Refineries and Petrochemicals Ltd.  
42. Hindustan Paper Corporation Nagaon and Cachar paper Projects.

<i>Sl. No. Name of the Project</i>	
1	2

#### ANDHRA PRADESH

43. Expansion of Yerraguntala Cement Plant of Cement Corporation of India from 0.4 MT to 1.4.MT.  
44. Oil/Gas Production from Ravva off-shore Field in Godavari Basin and On-Shore Terminal Facility at Surasamyam. Oil & Natural Gas Commission.  
45. Propylene Recovery Unit, Hindustan Petroleum Corpn. Ltd.

#### BIHAR

46. Bokaro Steel Plant Expansion from 1.7.to 4.0 MT and Modernisation of Converter Shop and Hot Strip Mill, Steel Authority of India Ltd.

#### GUJARAT

47. LPG Import Facility at Kandala port, Indian Oil Corpn. Ltd.  
48. Gandhar petrochemical Complex of India, Petrochemicals Corpn. Ltd.  
49. Gandhar Oil Field Development Phase I and II, Oil & Natural Gas Commission.  
50. Setting up of a Desalting Plant to Process 6.7 MMTPA of North Gujarat Crude at Navagam, Gujarat, Oil and Natural Gas Commission.  
51. Setting up of Carbon Fibre Pilot Plant (CEPP) (12 TPA). Product

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**Sl. No. Name of the Project**


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1                      2

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Application Development Centre (PADC), Expansion of Polypropylene (PP) and Polybutadiene Rubber (PBR) Plant at Baroda By Indian Petrochemicals Corpn. Ltd.

52. Second Single Buors Mooring System in the Gulf of Kutch, Indian Oil Corporation Ltd.

53. Chemicals Complex, set up by Reliance Petrochemicals Ltd., Reliance Industries Ltd., at Kawas-Hazira Region in Gujarat State.

**HARYANA**

54. Research and Development Centre at Gurgaon, Engineers India Ltd.

**KARNATAKA**

55. Blast Furnace Complex at Visvesvaraya Iron and Steel Ltd., Bhadravata.

**KERALA**

56. Expansion of Cochin Refinery from 4.5 MMTPA to 7.5 MMTPA, Cochin Refinery Ltd.

**MADRAS**

57. Setting up of Hot Rolling Facilities at Salem, Steel Plant.
58. Setting up of Distillation Facilities at Cauvery Basin, Madras Refineries Ltd.
59. Installation of 48 Hi-Tech Shuttleless Looms in Place of 144 Old Looms at Coimbatore Murugan
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**Sl. No. Name of the Project**


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1                      2

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Mills, National Textile Corporation Ltd., (TN & P).

**MAHARASHTRA**

60. Expansion and Modernisation of Project of National Organic Chemical Industries Ltd. (NOCIL) at Thane-Belapur.

**ORISSA**

61. Orissa Sands Complex, Indian Rare Earths Ltd.
62. Expansion of Capacity of Alumina Refinery at Damanjodi from 0.8 MMTPY to 1.35 MMTPY and Aluminium Smelter at Angul from 0.218 MMTPY to 0.345 MMTPY, National Aluminium Company Ltd.

**UTTAR PRADESH**

63. Modernisation *cum* Expansion (45,000 MTPA + 200 Million Vials) of Glass Unit, Jg Gass Ltd., Rishikesh.
64. Setting up a 100% Export Oriented Freeze Dried Fruits and Vegetables (200 TPA) Unit at Lal Tappar, Flex Foods, Ltd.
65. Replacement of existing Cupola Furnace with an induction Furnace, M/s Diwan Chand Suraj Prakash Jain, Agra.
66. Setting up of Oral Polio Vaccine Unit at Bulandshahar, Bharat Immunologicals & Biologicals Corporation Ltd.
67. Expansion of Capacity of Doiwala
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*Sl. No. Name of the Project*

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1 2

Sugar Mills from 900 TCD to 2500 TCG, U.P. Sugar Corporation Ltd.

**WEST BENGAL**

68. Modification of stipulation, Damodar Cement and Slag Ltd.

69. Exploration of Off-shore and On-Shore Block for Oil (Seismic Survey).

70. Spur-IV Gas Pipeline Project, GAIL.

**IV. RIVER VALLEY PROJECTS**

71. Installation of Power Unit-Gandhi Sagar Ph-2, 4x40 MW.

**MIZORAM**

72. Serliu-B Hydel power Project.

**GOA**

73. Anjunem Mini Hydel Scheme.

74. Salauli Irrigation Project.

**V. ATOMIC POWER PROJECTS****KARNATAKA**

75. Kangal Atomic Power Project Units 3-6 (4x235 MW).

**TAMIL NADU**

76. New Zirconium Songe Project at Palayakayal.

77. Titanium Songe Project at Palayakayal.

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*Sl. No. Name of the Project*

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1 2

**VI. OTHER PROJECTS****ANDHRA PRADESH**

78. Construction of a multi purpose berth in the Inner Harbour at Visakhapatnam Port.

**GUJARAT**

79. Development of full-fledged container handling facilities at Kandla Port.

**GOA**

80. Construction of an Additional General Cargo Berth at Mormugao Port.

81. Construction of Antarctic Study Centre at Headland, Vasco.

**KARNATAKA**

82. Sea-Bird Naval Base at Karwar.

**KERALA**

83. Construction of fishing harbour at Mopla Bay in Cannanore District of Kerala Envl. Clearance.

84. Construction of fish landing centre at Quilandy in Calicut Dist. Kerala-Environmental clearance.

85. Construction of a fishing Harbour at Ponnani Malappuram, Distt. of Kerala-Environmental clearance.

86. Construction of Fish Landing Centre at kottoor-Pollathai, Kerala -Environmental Clearance.

<i>Sl. No. Name of the Project</i>	
<i>1</i>	<i>2</i>
87.	Construction of fish landing centre at Arthungal in Kerala -Environmental clearance.
88.	Construction of Fishing Harbour at Chambol in Kerala-Environmental clearance.
<b>MAHARASHTRA</b>	
89.	Construction of godown by Food Corporation of India at Sholapur in Maharashtra.
90.	Construction of new and All-weather Jetty at Elephanta Island.
91.	Sassoon Fishery Harbour-construction of facilities by Fishery Survey of India requiring water frontage.
92.	Replacement of Submarine Pipelines by Bombay Port Trust.
93.	Environmental clearance for the Pilot Project for Bulk Transport &

<i>Sl. No. Name of the Project</i>	
<i>1</i>	<i>2</i>
	Distribution of Cement at Kalamoli, Bombay.
<b>ORISSA</b>	
94.	Construction of Multipurpose cargo Berth at Paradeep Port.
<b>TAMIL NADU</b>	
95.	Construction of Godown by Food Corporation of India at Salem in Tamil Nadu.
<b>UTTAR PRADESH</b>	
96.	Construction of Bridge Across River Yamuna at Allahabad, Naini, U.P.
<b>WEST BENGAL</b>	
97.	Acquisition of a Hovercraft to run super fact Passenger Ferry Service by Central Inland Water Transport Corpn. Ltd. Between Haldia & Calcutta.

**STATEMENT-II**

*List of Projects Pending Environmental Clearance (as on 29.2.92)*

<i>S.No.</i>	<i>Name of the Project</i>	<i>Date of first reference to the Ministry</i>	<i>Reasons for pendency</i>
<i>1</i>	<i>2</i>	<i>3</i>	<i>4</i>
<b>MINING PROJECTS</b>			
<b>ANDHRA PRADESH</b>			
1.	Ramagundam Shaft Block-I Singareni Collieries Co. Ltd. (SCCL).	16.10.89	Requisite environmental and Action Plans are either awaited or have been received from the

S.No.	Name of the Project	Date of first reference to the Ministry	Reasons for pendency
1	2	3	4
			project authorities only recently.
2.	Cherla Opencast Project, SCCL.	9.8.90	—do—
3.	Medapalli Opencast Project, SCCL.	9.1.91	—do—
4.	Gautam Khani Project of SCCL.	1.2.92	—do—
5.	Padmavati Khani Project of SCCL.	1.2.92	—do—
<i>BIHAR</i>			
6.	Rajrappa Opencast Project Central Coalfields Ltd; (CCL)	13.5.88	—do—
7.	Amjhore Minig Project, Pyrites, Phosphates and Chemicals Ltd; (PPCL)	15.3.88	—do—
8.	Noamundi Iron Ore Mine, M/s Tata Iron & Steel Co. Ltd., (TISC)	7.3.90	—do—
9.	Topa (Reorganisation) Opencast Project, CCL.	3.12.90	—do—
10.	K.D. Hesalong Project, CCL.	1.12.91	z—do—
11.	Urimari Opencast Project.	1.12.91	—do—
12.	Churi Underground Project, CCL.	1.11.91	—do—
13.	Chapri-Sidheswar Mines Project of Hindustan Coper Ltd.	27.1.92	—do—
14.	Kedla Washery Project, CCL	3.2.92	—do—
<i>MADHYA PRADESH</i>			
15.	Rowghat Iron Ore Porject Bhilai Steel Plant (BSP).	8.6.87	—do—
16.	Sheetaldhara Underground Mines of		

S.No.	Name of the Project	Date of first reference to the Ministry	Reasons for pendency
1	2	3	4
	South Eastern Coalfields Ltd. (SECL).	1.11.90	Requisite environmental and Action Plans are either awaited or have been received from the project authorities only recently.
17.	Deposite NO. 10/11A and 11B Bailadila Iron Ore Project, NMDC	1.2.92	—do—
	<b>MAHARASHTRA</b>		
18.	Pimpalgaon Opencast Project HCL	8.2.90	—do—
	<b>RAJASTHAN</b>		
19.	Saladipura Pyrites Mining Project, PPCL.	16.9.88	—do—
	<b>ORISSA</b>		
20.	Expansion of Integrated Aluminium Complex, NALCO	23.12.91	—do—
21.	Talcher and Deulbera U/G Mine of SECL	23.1.92	—do—
	<b>WEST BENGAL</b>		
22.	Jambad OCP, Eastern Coalfields Ltd. (ECL)	28.2.91	—do—
23.	Chinkauri I & II Mine, ECL	18.11.89	—do—
24.	Panthal Magnesite project of J & K Minieral development Corporation Ltd. near Santhal dist., Udampur.	1.5.90	—do—
	<b>II THERMAL POWER PROJECTS</b>		
	<b>DELHI</b>		
25.	Bawana Gas Based (TPS) Delhi.	Oct., 91	—do—



<i>S.No.</i>	<i>Name of the Project</i>	<i>Date of first reference to the Ministry</i>	<i>Reasons for pendency</i>
1	2	3	4
26.	LP. Power Plant (R & M Programme)	Jan, 1991	Requisite environmental and Action Plans are either awaited or have been received from the project authorities only recently.
<b>GUJARAT</b>			
27.	Captive Power Plant of GSFC, Gujarat.	Jan, 1991	—do—
<b>HARYANA</b>			
28.	Captive Power Plant of Maruti Udyog Ltd., 20 MW Haryana.	June, 1991	—do—
<b>KARNATAKA</b>			
29.	Captive Power Plant (DG set) of KICCL 48.5.MW, Karnataka.	Jan., 1991	—do—
<b>KERALA</b>			
30.	Kayamkulam Super Thermal Power Project 2x210 MW NTPC, Kerala.	Re-opened in July, 91.	—do—
<b>RAJASTHAN</b>			
31.	Dholpur Thermal Power Station, 3x250 MW-RSED Rajasthan.	May, 1991	—do—
<b>TAMIL NADU</b>			
32.	Tamil Nadu Industries Captive Power Co. Ltd. 1x210 MW, Tamil Nadu	Re-opened in Jan., 1991	—do—
<b>III INDUSTRIAL PROJECTS</b>			
<b>ANDHRA PRADESH</b>			
33.	Govt. Mint at Hyderabad	9.9.91	—do—

<i>S.No.</i>	<i>Name of the Project</i>	<i>Date of first reference to the Ministry</i>	<i>Reasons for pendency</i>
1	2	3	4
<b>ASSAM</b>			
34.	LPG Recovery facilities at Lawka.	9.4.91	Requisite environmental and Action Plans are either awaited or have been received from the project authorities only recently.
<b>GUJARAT</b>			
35.	Expansion of Gujarat Refinery Indian, Oil Corporation.	20.9.91	—do—
<b>HARYANA</b>			
36.	Fertilizer Project at Palwal Krishak Bharat Cooperative Ltd.	13.2.91	—do—
37.	Expansion of Maruti Ydyog Ltd.	Aug., 1991	—do—
38.	New Refinery In Haryana	20.9.91	—do—
<b>JAMMU AND KASHMIR</b>			
39.	Dead Burnt Magnesite Project at Panthal.	18.9.91	—do—
<b>KARNATAKA</b>			
40.	Pelletisation Plant at Mangalore-Kudremukh Iron Ore Co. Ltd.	Oct. 90	—do—
41.	LPG Storage facilities at Mangalore by HPC.	7.2.91	—do—
<b>MADHYA PRADESH</b>			
42.	Bhilai Steel Expansion, Steel Authority of India Ltd.	May, 1989	—do—

S.No.	Name of the Project	Date of first reference to the Ministry	Reasons for pendency
1	2	3	4
<b>MAHARASHTRA</b>			
43.	LPG Recovery Plant at USAR.	14.8.91	Requisite environmental and Action Plans are either awaited or have been received from the project authorities only recently.
44.	Distribution of Natural Gas in Bombay by GAIL.	18.1.92	—do—
<b>ORISSA</b>			
45.	Rourkela Plant Modernisation, Steel Authority of India Ltd.	March, 1989	—do—
46.	Modernisation/Rehabilitation of Talcher Fertilizer Plant, Fertilizer Corp. of India.	Oct., 1991	—do—
<b>RAJASTHAN</b>			
47.	Phosphatic Fertilizers Project at Saladipur)PPCL.	20.3.91	—do—
<b>TAMIL NADU</b>			
48.	Salem Steel Plant Expansion, SAIL	July, 1989	—do—
<b>UTTAR PRADESH</b>			
49.	Gas Cracker Complex at Auralya; Gas Authority of India Ltd.	Oct., 1989	—do—
50.	Installation of DG Sets at Antibiotic		

S.No.	Name of the Project	Date of first reference to the Ministry	Reasons for pendency
1	2	3	4
	unit - Indian Drugs and Pharmaceuticals Ltd; Rishikesh.	April, 1990	Requisite environmental and Action Plans are either awaited or have been received from the project authorities only recently.
51.	Expansion of Steel Plant by M/s Road Master Industries, Rishikesh.	27.3.91	—do—
52.	Mini Generators and Multi-purpose engines-M/s Birla Yamaha, Dehradun.	20.12.1991	—do—
<i>WEST BENGAL</i>			
53.	Modernisation of IISCO Bumpur; Steel Authority of India Ltd.	May, 1998	—do—
<i>OTHERS</i>			
54.	Upgradation of HBJ pipe-line; Gas Authority of India Ltd.	7.3.91	—do—
55.	Second Bassein-Hazira Gas Trunk Pipeline and Expansion off-shore Facilities at Hazira-ONGC	July, 1991	—do—
56.	Pipeline from Delhi to Maruti Ydyog Ltd, GAIL	18.9.1991	—do—
57.	R-15, Structure - ONGC.	18.1.92	—do—
<i>IV. RIVER VALLEY PROJECTS</i>			
<i>GUJARAT</i>			
58.	Kutchch Tidal Project.	Feb. 19901	—do—

<i>S.No.</i>	<i>Name of the Project</i>	<i>Date of first reference to the Ministry</i>	<i>Reasons for pendency</i>
1	2	3	4
59.	Ukai Kakrapar, Modernisation Project.	Jan. 1991	Requisite environmental and Action Plans are either awaited or have been received from the project authorities only recently.
<b>MADHYA PRADESH</b>			
60.	Maheshwar Hydrel Project.	Aug. 1991	—do—
61.	Mongra Project	Jan.1991	—do—
<b>SIKKIM</b>			
62.	Rathongchu Hydrel Project.	Aug. 1991	—do—
<b>UTTAR PRADESH</b>			
63.	Jamrani Project.	April, 1989	—do—
<b>V. ATOMIC POWER PROJECTS</b>			
<b>ANDHRA PRADESH</b>			
64.	New Uranium Fuel Assembly Plant at NFC, Hyderabad.	26.11.90	—do—
<b>RAJASTHAN</b>			
65.	Rajasthan Atomic Power Project Unit 5-8 at Rawatbhata.	20.9.89	—do—
<b>ORISSA</b>			
66.	New Thorium Plant at Orissa Sands Complex, Chatrapur (Ganjam)	Nov. 1991	—do—

S.No.	Name of the Project	Date of first reference to the Ministry	Reasons for pendency
1	2	3	4

#### IV. OTHER PROJECTS

##### ANDAMAN & NICOBAR ISLANDS

67.	Construction of Beth No. 3 & 4 Haddo in Port Blair	16.9.91	Requisite environmental and Action Plans are either awaited or have been received from the project authorities only recently.
68.	Construction of pasenger hall and Cargo shed at Maslacca and Tee Top in Car Nicobar Island.	7.11.91	—do—
69.	Construction of Port Control Tower and Staff Quarters at Katchal.	7.11.91	—do—
70.	Construcion of Port Control Towers, Passenger-cum-cargo shed and operation Staff Qtrs. at Teresa.	7.11.91	—do—
71.	Construction of Port Control Tower, Passenger-cum Cargo Shed and Operation Staff Quarters at Chowra.	7.11.91	—do—
72.	Construction of Ramp at Aberdeen Jetty in Port Blair.	5.12.91	—do—
73.	Construction of Two numbers Transit-Godown and development of the area at the root of Chattam Causeway in Port Blair.	19.12.91	—do—
74.	Construction of Passenger Hall and		

<i>S.No.</i>	<i>Name of the Project</i>	<i>Date of first reference to the Ministry</i>	<i>Reasons for pendency</i>
1	2	3	4
	Ticketing Counter at Phoenix Bay in Port Blair.	20.12.91	Requisite environmental and Action Plans are either awaited or have been received from the project authorities only recently.
75.	Construction of dangerous Cargo Shed Ramp, Sump & Pump House and Workshop Buildings at Hope Town.	21.1.92	—do—
76.	Construction of Godown at Haddo in Port Blair.	13.1.92	—do—
<i>ANDHRA PRADESH</i>			
77.	Construction of FCI Godown at Samalkot.	16.1.92	—do—
78.	Location of Inland container Dept (ICD) at Tughlakabad.	8.10.91	—do—
<i>JAMMU &amp; KASHMIR</i>			
79.	Food Grain Godown at Karigil, J & K.	4.9.90	—do—
<i>KERALA</i>			
80.	Construction of Fishery Harbour at Thattapallai.	Jan., 92.	—do—
<i>KARNATAKA</i>			
81.	Construction of Food Grain Godown at Ballary, Karnataka	11.11.91	—do—
<i>ORISSA</i>			
82.	Coal Handling Facilities, Paradeep Port.	22.11.90	—do—

<i>S.No.</i>	<i>Name of the Project</i>	<i>Date of first reference to the Ministry</i>	<i>Reasons for pendency</i>
1	2	3	4
<b>WEST BENGAL</b>			
83.	Vessels traffic Management System of the Calcutta port Trust	11.11.91	Requisite environmental and Action Plans are either awaited or have been received from the project authorities only recently.

**SHRI VIJAY NAVAL PATIL:** The answer is evasive and incomplete. When I asked for development projects, does it mean that they only include construction of godowns and construction of bridges and roads? Does this construction of dams which are for irrigation of agricultural land and development of agriculture not include that? If it includes, will the Minister give me an answer regarding the pending projects like construction of dams, construction of tanks, State-wise?

In his answer, he has mentioned the date of first reference to the Ministry for the pending projects. But I wanted to know the projects which are not cleared. Since when they are pending and when they will be cleared?

**SHRI KAMAL NATH:** The hon. Member has asked a specific question about environmental clearance and while talking of dams, I think he may be talking about forest clearance. These are two separate clearance and, I have laid on the Table of the House, names of those projects which are pending environmental clearance as requested by the hon. Member.

**SHRI VIJAY NAVAL PATIL:** I wanted to know about irrigation projects, whether there are developmental projects pending clearance.

**MR. SPEAKER:** He is making a distinction between forest clearance and environmental clearance. Environmental clearance is something different from forest clearance. You have to understand that distinction. Now put your second supplementary.

**SHRI VIJAY NAVAL PATIL:** How much time on an average is taken after a project is received in the Ministry for giving the forest clearance, in between, and on others also?

**SHRI KAMAL NATH:** If all data are supplied complete in all respects, it does not take more than three months. But if the data comes in dribbles then it takes time. So, if the data is supplied, complete in all respects, it does not take more than three months.

**SHRI GANGADHARA SANIPALLI:** I came to know that a time-bound programme has been fixed under the Forest Conservation Act, 1980. In our State, Andhra Pradesh, in the Chief Minister's meeting with the MPs, we were enlightened that there are 11 cases waiting for forest clearance, out of which one is a 220 KV transmission line which has been pending since 1986. I am not asking the hon. Minister for the reason for the delay in this specific case, but I wanted to know



broadly what are the reasons for this kind of delays in general.

**SHRI KAMAL NATH:** He is asking about forest clearance again. His question is directed against delays in forest clearance. Though this question is not specifically on forest clearance, I may say that there are cases where we have received proposals complete in all respects which are cleared expeditiously. There are cases where it has taken five, six or seven years because the maps are not there, the environment management plan is not there or some other vital information is not there, which enables us to take any decision. Now the State Governments have started sending us proper and complete information and there should not be any delay if complete information is given.

**SHRIMATI SUSEELA GOPALAN:** No doubt, the clearance for Kayamkulam Thermal Project has been pending for so many years. He has said that it is reopened in July 1991. But the problem of Kerala is that we are suffering from acute shortage of power. The per capita consumption of electricity in Kerala is 165 units compared to 280 at the all India level. So, our position is bad and the environmental clearance for Kayamkulam is pending. Poyamkutti Hydel project is denied. There are reasons of the denial. Silent Valley Project was denied. Dr. M.G.K. Menon had said that if no new big project is cleared by 1990 Kerala will be in the dark and many of our projects like this Kayamkulam Thermal Project and others are pending for want of environmental clearance. This is going to harm the future of Kerala and the industrial development of Kerala is discriminated. I want to know when Kayamkulam Thermal Project will be given clearance.

**MR. SPEAKER:** It is a specific question. If you have the reply you may give, or you can give in writing.

**SHRI KAMAL NATH:** I appreciate the hon. Member's concern about it.

Kayamkulam Thermal Power Project was rejected earlier; case was closed down but it was reopened in July 1991 on a representation by the State Government. It was also rejected. A team was sent there specifically. I had specially sent a team to do a site visit and to assess the re-location possibilities. When we talk of rejection, I would like to make it clear to the hon. Member that it is not a rejection of the project but a rejection of the site. The site can be changed; the site can be moved and the site can be shifted. So, the team had gone there and it did suggest that for disposal and reuse of fly ash and to save the coastal belt for fishery development the thermal station should be stationed at the proposed fly ash disposal site. And very recently, almost ten or fifteen days ago, I had discussed this issue with the Electricity Minister of Kerala and I had asked him to give us their concurrence for the shifting of the thermal station to the fly ash disposal area. They are yet to get back to me on this. As soon as they get back to me, I can only assure the hon. Member through you, Sir, that we will give top priority for this. We do understand the importance of this project. (*Interruptions*).

**MR. SPEAKER:** He has agreed to help.

**SHRIMATI SUSEELA GOPALAN:** Sir, the shifting of this project to another area within the complex will create more harm as that area is thickly populated. That means, you are denying this project to Kerala (*Interruptions*).

**SHRI KAMAL NATH:** Sir, I am looking into the matter. It is receiving our attention.

**SHRI JASWANT SINGH:** Sir, it is only about environmental clearance that this question is addressed. We are informed by the hon. Minister that 76 projects have been cleared and 83 projects are pending. It is thereafter a matter of assumption or guesswork as to how many have not been sanctioned. And it does not include for-

ests. It would be safe however to assume that on an average 200 such development related projects are addressed to the Ministry for its concurrence or clearance or whatever. I would like to know firstly as to how many projects have not been sanctioned in the same period by the Ministry.

Secondly, what special expertise, personnel or methodology does the Ministry have to sit upon judgement of what is already projected, prepared and decided upon either by an agency or by the State Government? Here there are things like naval bases; there are things like fertiliser plants; there are things like thermal power projects, river valley projects, irrigation projects. Now, these are prepared in their own right by specialised agencies. There are atomic power projects. I would like to know from the Ministry what special expertise and manpower does it have to sit upon judgement of all these diversity of projects and also how it decides, for example, on atomic power projects. The Ministry informed to me in a reply that it has no ability whatsoever.... (*Interruptions*)

MR. SPEAKER: They do not decide about the technical aspect of atomic energy. They decide about the environmental aspect.

SHRI JASWANT SINGH: They have informed me that so far as nuclear power projects or atomic power projects are concerned, they are not in a position — I have this in writing from the Ministry — to comment anything because they do not know how to judge the issue at all. My point is this. Here is a Ministry which is entrusted with the powers of deciding upon a vast variety of subjects. What special powers, special abilities, technical or otherwise, and manpower does it have to sit upon judgement like this?

SHRI KAMAL NATH: Sir, the hon. Member should know that this Ministry is a

scientific Ministry and it has a number of Appraisal committees, which consist of experts from various disciplines like water resources management, eco-system management, agricultural sciences, forest ecology, civil, engineering, mining engineering, chemical engineering, social sciences etc. There are separate appraisal committees for thermal stations; for industry, for mining, for hydel power and separate appraisal committees for such other projects. The preliminary scrutiny is being done by the respective technical division. The Ministry and the Division itself has multi disciplinary experts who interact regularly with the project authorities. And the overall appraisal of the project is then done by these specially constituted Expert Appraisal Committees. It is not that this Ministry does not have the expertise. It does have the expertise. It does have the specialists, It does have the scientists. It has engineers and it has the whole gamut capability to examine the operations.

So far as the question of delay is concerned, I agree with the hon. Member that there may have been certain delays. But from 1st July 1991 onwards, it has been my efforts to ask the State Governments or the project authorities, as the case may be, to send us information to enable us to take quick decision. A large number of decisions could not be taken because adequate data were not available and if that was available, a decision could be taken one way or the other. This has now started coming in.

Now, we have also followed up a policy that where adequate information is not there, we should reject it *per se*, instead of keeping it in the pending list. So, with these interactions which I have had with the State Governments— I had meetings with the Environment Ministers, I have had meetings with the Chairman of the State Pollution Control Boards— the effort is to make project authorities environment conscious and I think we are succeeding in it.